

राष्ट्रीय कम्पनी विधि न्यायाधिकरण,
इलाहाबाद खण्डपीठ
(National Company Law Tribunal)
(Bench: Allahabad)

सी० पी० नं०/ C P No. 57/ALD/2017

CA No. 6/ALD/2017

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . १८.०९.२०१७ को सुनवाई का उपस्थिति-सह-आदेश पत्रक:

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON-18.09.2017

कम्पनी का नाम :

NAME OF THE COMPANY: Jubilent Securities Pvt Ltd

कम्पनी अधिनियम की धारा :

SECTION OF THE COMPANIES ACT: 230/232 of the Companies Act of 2013

क्रम संख्या Sr. No.	नाम Name	पदनाम Designation	प्रतिनिधित्व Representation	हस्ताक्षर Signature
1	Navin Sinha	Sr. Advocate) Petitioners	Rahul Agarwal
2	Rahul Agarwal	Advocate		
3	M.K. Bagri	OL Member	RD Chaur & OL Member	

CP No.57/ALD/2017, CA No.6/ALD/2017

Sh. Navin Sinha, Sr. Counsel alongwith counsel Sh. Rahul Agarwal for the petitioner company. Sh. M.K. Bagri, OL for the Central Government.

The registry receives a communication from the Reserve Bank of India through its letter dated 7th September, 2017 in respect of the present proposed company scheme of arrangement and amalgamation Jubilant Securities Pvt. Ltd. and JSPL Life Sciences Service & Holding Pvt. Ltd. The RBI offers its comments, impliedly expressing its no objection with certain observation.

Pursuant thereto an affidavit of Sh. Umesh Sharma is filed on behalf of the petitioner company being an Authorized Signatory of JSPL Life Sciences Service & Holding Pvt. Ltd. by giving undertaking for necessary compliances, which is taken on record. Argument in respect of the present company petition are heard. The order is reserved.

— Sd —

Dated:18.09.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash